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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 379/99.

Date of decision: 9th March, 1999

Between:

1. D.Jagadish Kumar.
2. A. Vijaya Kumar.
3. D.Sadash Kumar.
4. K.Laxmaiah.
5. N.Mallikarjuna Rao.
6. B.Ramesh.
7. Atla Nageswara Rao. Applicants.

And

1. The General Manager, Security Printing Press, Mint Compound, Central Govt. Dept., Saifabad, Hyderabad.
2. The District Employment Officer, Hyderabad District Employment Exchange (Labour), Musheerabad, Hyderabad. Respondents.

Counsel for the Applicants: Sri K.Nageswara Reddy.

Counsel for the Respondents: Sri R J.R.Gopala Rao for R-1.
Sri P.Naveen Rao for R-2

CORUM:

Hon'ble Sri Justice D.H.Nasir, Vice-Chairman.

Hon'ble Sri H.Rajendra Prasad, Member (A)

JUDGMENT

(by Hon'ble Sri Justice D.H.Nasir, Vice-Chairman)

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Heard Sri K.Nageswar Reddy, learned counsel for the Applicants and Ms. Sakthi for Sri J.R.Gopal Rao, learned counsel for Respondent No.1, Sri Phaniraj for Sri P.Naveen Rao.

: 2 :

learned counsel for Respondent No.2.

The applicants are the aspirants for the post of Vendor in the Respondent No.1's organisation.

The applicants rely upon the decision of the Hon'ble Supreme Court in the case of EXCISE SUPERINTENDENT, MALKAPATNAM, KRISHNA DISTRICT, Andhra Pradesh vs.

K.B.N.VISWESWARA RAU AND OTHERS (1996(6)Scale 676)

to contend that the Respondent No.1 has to consider their candidature even if their names are not sponsored by the District Employment Exchange.

They also rely on the order dated 12.10.1998 passed by this Tribunal in O.A.No.1356/96.

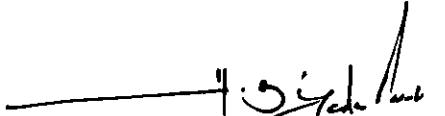
After the decision of the Hon'ble Supreme Court, the DOPT have issued instructions on 18.5.1998 to all the Departments to consider the candidature of all the candidates who apply direct along with the candidates sponsored by the Employment Exchange.

In the light of the above, it becomes necessary to direct the Respondent No.1 to admit the applicants to appear for the interview for selection to the posts of Vendor as and when it is scheduled to take place. The candidature of the applicants shall be considered

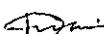
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along with those who have been sponsored by the District Employment Exchange provided they possess the requisite qualifications and eligibility criteria for the post in question.

With the above directions the O.A., is disposed of. No order as to costs.

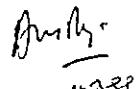

H. RAJENDRA PRASAD

Member (A)


D.H. NASIR, J
Vice-Chairman.

Date: 9-3-1999.

Dictated in open Court.


Anup Singh
16328

Note:

C.C., by 10-3-1999.

(B.O.)



Copy to:

1. HDHNJ ✓
2. HHAP M(A)
3. HOSJR M(J)
4. D.R.(A) ✓
5. SPARE ✓

1ST AND 2ND COURT

TYPED BY
COMPARED BY

C. C. L. D. E. Y.
CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR:
VICE - CHAIRMAN ✓

THE HON'BLE MR.H.RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR:
MEMBER (J)

DATED: 9-3-99

ORDER/JUDGEMENT

MA./RA./CP. NO.:

IN

O.A. NO. 379(99)

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

(8 copies)

